

course, I have seen the Chairman defending the actions of the predecessor committees. But here is a Chairman using that against the other....

SHRI JYOTIRMOY BOSU: I stand for truth, I do not stand for defending anybody, not even myself if I do something wrong.

MR. SPEAKER: He is also a Chairman....

SHRI JYOTIRMOY BOSU: I have taken guidance from you, Sir that I should do nothing wrong, hear nothing wrong and speak nothing wrong.

MR. SPEAKER: When something comes to this House, whether right or wrong, it is for me to act as a custodian of the rights and privileges of the Members. Now, there are two personalities, Shri Jyotirmoy Bosu and the Chairman combined in one. I do not know what action should be taken against anybody; the file is with him. I shall see it personally and I shall let him know what to do in that.

SHRI JYOTIRMOY BOSU: All right, Sir.

I had given notice under rule 377...

MR. SPEAKER: Let him reserve it for some other time. I am not calling him now.

SHRI S. M. BANERJEE: On the IAC strike, the Minister should make a statement...

MR. SPEAKER: The order of business must be followed. The sector to my immediate left is so near to me that it is difficult sometimes to look to the other side. My whole attention is drawn to this side and not to the other side, the major part of the House, for which I want to apologise.

SHRI JYOTIRMOY BOSU: May I get up now?

MR. SPEAKER: No. I am not allowing you.

12.26 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1973, agreed without any amendment to the Press Council (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 27th November, 1973."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 1973, agreed without any amendment to the Indian Railways (Second Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 29th November, 1973."

12.27 hrs.

COMMODITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I present the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

SHRI B. S. BHAURA (Bhatinda): On a point of order.

MR. SPEAKER: A point of order is always on some business before the House. There are rules about it. You can make a submission and not raise a point of order.